

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:3753
ANSWERED ON:17.12.2012
CLEARANCE TO IPWTWC
Kalmadi Shri Suresh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the environmental clearance accorded to the project pertaining to Inland Passenger Water Transport on West Coast, Mumbai (IPWTWC) envisaging development of transport terminals at Nariman Point, Bandra, Varsova, Juhu, Marve and Boravali near existing jetties had expired in May, 2011 and therefore Maharashtra State Road Development Corporation has requested to the Government for extension of clearance of IPWTWC;

(b) if so, the complete details in this regard, indicating the reasons for delay in granting extension; and

(c) the time by which it is likely to be provided?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) The clearance for the Inland Passenger Water Transport on West Coast, Mumbai (IPWTWC) was granted on 15.05.2006 under the Coastal Regulation Zone Notification, 1991. Its validity had expired in May, 2011. Maharashtra State Road Development Corporation has submitted a fresh proposal for clearance in August, 2012. It was noted that the project involves capital dredging and breakwaters. Hence, both Environment Clearance under Environment Impact Assessment (EIA) Notification, 2006 as well as clearance under Coastal Regulation Zone Notification, 2011 are required for the project. Accordingly, after examination, Terms of Reference have been granted for Environment Impact Assessment Report/Environment Management Plan by the proponent as required under the EIA Notification, 2006.